

11.04 hrs.

**RE. CALCUTTA HIGH COURT
JUDGMENT ON PAYMENT OF
BONUS TO LIC EMPLOYEES**

SHRI S. M. BANERJEE (Kai pur) :
I have already written to you.

MR. SPEAKER : I have not accepted
it. Nothing will go on record.

SHRI S. M. BANERJEE : The other
day when this question was raised, the
Chairman, Shri Ishaque Sambhali, was there
in the chair. I got a message from Cal-
cutta from my friend, Shri Srinath
Chatterjee that the Calcutta High Court
has held that non-payment of bonus to the
LIC employees is *mala fide* and illegal and
has stated that the LIC employees are en-
titled to bonus. When I raised the matter
in the House, the hon. Minister of State for
Law and Justice, Dr. Seyid Muhammad was
there—he is also here now—and
the Chairman directed him whether he
had any information to that effect. He said
that he had no information but he would
inform the House. On the basis of this I
raised a Call attention matter and I have
also sent a notice under Rules 377 but I
have not received any reply whether you
have rejected it or not. Because the
other House has not adopted the Bill, the
mischief that was done in this House is
likely to be repeated in the other House.
There cannot be any contempt of Court.
This is a continuing case and the law of
sub judice does not apply. The Calcutta
High Court has definitely given a verdict
in favour of the employees, that this is
mala fide and illegal. That is why I want
you to direct the Law Minister to apprise
the House about the matter. Either the
Finance Minister or the Law Minister
should make a statement.

MR. SPEAKER : I have not accepted
it. But, if the Minister is willing to make
a statement, he can do so.

SHRI S. M. BANERJEE : If the
Chairman has directed, it has no validity ?

MR. SPEAKER : If any judgment is
given on any matter in the High Court,
that matter cannot be a point of calling
Attention in the House. As a Call Atten-
tion, I have not accepted it. But nothing
prevents the Minister if he wants to make a
statement on his own.

SHRI S. M. BANERJEE : He has
to make a statement.

MR. SPEAKER : That is a different
matter.

SHRI DINEN BHATTACHARYYA
(Serempore) : You can draw his atten-
tion.

MR. SPEAKER : I will consider
that.

11.11 hrs.

**MARRIAGE LAWS (AMENDMENT)
BILL—Contd.**

MR. SPEAKER : The house will now
take up further consideration of the
Marriage Laws (Amendment) Bill.

श्री चन्द्रशैलानी (हायरस) : अध्यक्ष
महोदय, उम्र दिन में अपनी बात बहनी शुरू
कर ही पाया था कि समय समाप्त हो
गया और मैं आगे कुछ न कह सका। आज
आपने मुझे जो इस पर अपने विचार प्रकट करने
का आदेश दिया है, इसके लिए मैं आपका
हृदय से धन्यवाद देता हूँ।

हमारे देश में विवाह, जैसा कि हमारी
स्कृति और मभ्यता बताती है, एक
महान पवित्र और अटूट बंधन माना जाता
है। हम देखते हैं कि हमारे देश में विवाह
की रस्म विभिन्न प्रकार से बढ़ा की जाती है।
चाहे विवाह जात और बिरादरी के आधार पर
हो या धर्म के आधार पर हो या
प्रान्तीयता के आधार पर हो, मैं
कहना यह चाहता हूँ कि जब लड़का और
लड़की विवाह के बंधन में बंध जाते हैं तो